

R.N.I. TELMUL/2016/73158
HSE No. 1051/2017-2019

[Price : Rs. 6-00 Paise.



తెలంగాణ రాజపత్రము

**THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY**

No. 3] HYDERABAD, THURSDAY, JUNE 20, 2019

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 19th June, 2019 being published under article 348 (3) of the Constitution of India for general information:-

TELANGANA ORDINANCE No. 3 OF 2019

Promulgated by the Governor in the Seventieth Year of the Republic of India.

**AN ORDINANCE FURTHER TO AMEND THE
TELANGANA PUBLIC EMPLOYMENT
(REGULATION OF AGE OF SUPER-
ANNUATION) ACT, 1984.**

Whereas, according to section 3 of the Telangana Public Employment (Regulation of Age of Superannuation) Act, 1984

[1]

O. 13-1 [DA]

(Act No.23 of 1984) every Government employee, not being a workman and not belonging to Last Grade Service shall, retire from service on the afternoon of the last day of the month in which he attains the age of fifty eight years;

And whereas, most of the teaching faculty in some departments of Medical Education particularly Pre-clinical and Super-specialties have retired and are retiring on attaining the age of superannuation of fifty eight years as per section 3 of the said Act every year;

And whereas, due to various administrative reasons, such resultant vacancies due to retirements have not been filled up by the Government;

And whereas, besides non filling up of teaching faculties arose due to retirement, promotion of doctors also have not been taken up in time, is leading to huge short fall of teaching faculty particularly senior teaching faculty in the cadre of Professors, Associate Professors and Assistant Professors;

And whereas, several new Government Medical Colleges have been started in the recent past and the Government are also contemplating to start several new medical colleges in the State, in near future, and there would be requirement for sufficient member of faculties;

And whereas, owing to the above, there is acute shortage of faculty members in some units especially pre-clinical and super-specialties, and also some departments are almost on the verge of closure due to lack of faculties thereby adversely affecting the medical education and patient care in the State;

And whereas, in addition to the above, there is every possibility of losing recognition for the existing seats in some medical colleges including Post Graduate seats, at the time of inspections taken up by the Medical Council of India and the Dental Council of India due to shortage of senior teaching faculty;

And whereas, having taken the above facts and the dire consequences thereof into consideration, the Government have, in the interests of the field of medical education and patient care, in the State decided to retain the teaching faculties in the cadre

of Professors, Associate Professors and Assistant Professors of Government Medical Colleges, Government Dental Colleges including Semi-Autonomous and Autonomous Medical Colleges for some more years, raising the age of superannuation from 58 years to 65 years, duly amending the relevant provisions of the Telangana Public Employment (Regulation of Age of Superannuation) Act, 1984 (Act No.23 of 1984);

And whereas, it has been decided to give effect to the above decision immediately;

And whereas, the Legislature of the State is not now in session and the Governor of Telangana is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

1. (1) This Ordinance may be called the Telangana Public Employment (Regulation of Age of Superannuation) (Amendment) Ordinance, 2019.

Short title and commencement.

(2) It shall come into force with immediate effect.

2. In the Telangana Public Employment (Regulation of Age of Superannuation) Act, 1984, in section 3,-

Amendment of section 3. Act No. 23 of 1984.

(a) to sub-section (1), the following proviso shall be added, namely,-

“Provided that the Professors, Associate Professors and Assistant Professors of Government Medical Colleges, Government Dental Colleges including Semi-Autonomous and Autonomous Medical Colleges shall retire from service on the afternoon of the last day of the month in which he/she attains the age of 65 (sixty five) years.”;

(b) in sub-section (3), in Explanation II, in clause (a), for the words "or sixty years," the words "or sixty years or sixty five years," shall be substituted.

E.S.L. NARASIMHAN,
Governor of Telangana.

V. NIRANJAN RAO,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.